



CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH

O.A.N0.060/00677/2018

Decided on: 15.01.2021

HON'BLE MS. AJANTA DAYALAN, MEMBER (A)

Kuldeep Kaur W/o Late Sh. Surinder Singh, age about 49 years,
 Village Nabha Sahib, Derabassi, District Mohali, (Group D).

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Applicant

(BY ADVOCATE: NONE)

VERSUS

1. Union of India, Central Pension Accounting Office, Ministry of Finance, Govt. Of India, Block II, Trikoot Complex, Bhika Ji Cama Palace, New Delhi-110066 through its Controller
2. Office of the Accountant General, Plot No. 21, Sector 17E U.T. Chandigarh through its Deputy Accountant General (Admn.), U.T. Chandigarh.
3. Chief Manager, State Bank of Patiala (Centralized Pension Processing Centre), Plot No. 114, Urban Estate, Phase II, Patiala-147002.
4. Principal Govt. Home Science College, Sector 10, Chandigarh.

Respondents

**(BY ADVOCATE: MR. K.K.THAKUR FOR RESPDTS.NO.1&4
 MR. BARJESH MITTAL FOR RESPONDENT NO.2
 MR. MAHESH DHEER, ADVOCATE FOR R.NO.3)**



ORDER (ORAL)
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)

1. None appears on behalf of the applicant even on second call after pass over. It is also observed that none appeared even on the last date that is on 22.12.2020 for the applicant and even prior to that on 23.4.2020. The last appearance by the applicant's counsel was way back on 10.2.2020.
2. Notice was issued to the applicant's counsel 22.12.2020 for today i.e. 15.1.2021. Despite that, the counsel has not appeared and there is no intimation or request from applicant's counsel for adjournment.
3. As such, it appears that the applicant has lost interest in pursuing this case. Same is dismissed in default for non-prosecution.

(AJANTA DAYALAN)
MEMBER (A)

Place: Chandigarh
 Dated: 15.01.2021

HC*